

SHRI SHYAMNANDAN MISHRA: How do we know the gravity of the offence?

MR. SPEAKER: If you want to know the facts, he has given a statement saying that he is dissatisfied with the educational system and, therefore, he shouted. The statement says, "I am dissatisfied with the state of educational system. That is why I wanted to lodge a protest." Nothing more than that. That is all.

SHRI JYOTIRMOY BOSU: Sir, after listening to your observation, I thought it fit that I move a motion. I have moved a motion that he be released forthwith. You can put that before the House and you can take the consensus of the House.

MR. SPEAKER: All that you have to say is, whether we should warn him or let him off without any warning. I put that to you.

Those who are for warning him may please say Aye.

SEVERAL HON. MEMBERS: Aye.

MR. SPEAKER: Those who are against warning him may please say, No.

SOME HON. MEMBERS: No.

MR. SPEAKER: The Ayes have it; the Ayes have it.

So, he will be warned and let off.

AN HON. MEMBER: What will be the language of warning?

MR. SPEAKER: It will be just, "he is warned."

SHRI JYOTIRMOY BOSU: He is a young boy. When he goes for looking for jobs, this warning will act against his interest.

MR. SPEAKER: The House has decided it.

19-44 hrs.

RESIGNATION BY MEMBER

MR. SPEAKER: I have to inform the House that I have received a letter dated the 23rd December, 1977 from Shri Ram Naresh Yadav, an elected Member from Azamgarh constituency of Uttar Pradesh, resigning his seat in Lok Sabha. I have accepted his resignation with effect from today the 23rd December, 1977.

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19-45 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha. I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 23rd December, 1977, passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Forty-fourth Amendment) Bill, 1977, which was passed by the Lok Sabha at its sitting held on the 20th December, 1977."

19-45 hrs.

STATEMENT RE. RECENT INCIDENTS OF SABOTAGE

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): Sir, in the course of discussions on a Calling Attention Notice in this House last month on the recent incidents of sabotage in the country directed against vital installations like Railways, AIR, Power Plants etc., I had promised that before the House adjourns I shall try to make another statement on the subject. I had already indicated that it had been impressed upon State Governments concerned and the Delhi Police that no efforts should be spared in making thorough and comprehensive investigations into all these incidents. Arrangements for greater vigilance and protection of all vital installations had also been taken in hand. Fullest cooperation of the Central Government has also been extended to the concerned law enforcement agencies in completing their investigations and in taking all steps according to law against the guilty.

Of the 4 incidents on the Railways in November where the circumstances led to a strong suspicion of sabotage, some break through has been made in the investigations into the derailment of the goods train between Mana and Murtaipur on 19th November in Maharashtra. The other three accidents on the Railways are still under investigation. Some progress has also been made into the case of sabotage at the Chandrapura Thermal Power Station in Bihar. Investigations in regard to the blast at Hardua-ganj Power Plant, the explosion in the

[Shri Charan Singh]

Baroda Heavy Water Plant and the incident in the Bhandara Ordnance Factory in Maharashtra do not indicate sabotage. Investigations are still in progress in respect of the AIR fire and Ukai explosion.

Apprehensions have also been voiced regarding the recent acts of terrorism against our personnel and property abroad. No fewer than 6 cases of stabbing have occurred from September onwards in Australia, England and USA where our employees abroad have been the victims. The police authorities of the concerned countries are investigating these stabbing incidents.

I would once again like to reiterate that all necessary steps have been taken by Government to ensure prompt investigation into all cases of sabotage and to ensure protection of our vital installations and our personnel both in the country and abroad.

SHRI O. V. ALAGESAN (Arkonam): I would like to say, Sir, that we are sorry that no notable progress has been made in the investigations; we are almost in the same place or stage where we were when the previous statement was made.

MR. SPEAKER: Now, the question is whether the House would like to continue sitting for taking up the sugar debate or whether we should have it at some other time...

SHRI HARIKESH BAHADUR (Gorakhpur): Sir, I want to make a submission. In Gorakhpur district, there have been lathi-charges on teachers in jail. They have been beaten up barbarously. This sort of inhuman treatment should not have been given to the teachers. Through you, Sir, I would request the hon. Minister of Education to look into the matter and see that the grievances of the teachers are redressed.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I have written to you about the *Nation Herald*. We are now on the last day of this Session...

SHRI R. VENKATARAMAN (Madras South): Sir, you have given me permission to raise a matter....

श्री भरत शूक्ल (देहीवाल) :
 प्रत्यक्ष महोदय, अन्न शास्र के लिये नीती
 तथा गुड नीति पर विचार करने के लिये

समय तय हुआ था। 2 बंदे का समय किसानों की समस्याओं के लिये तय हुआ था क्योंकि गन्ने का डिस्पोजल नहीं हो रहा है और चीनी की नीति का किस प्रकार निर्धारण हो इस पर बहस होगी थी जिस के लिये 2 बंदे का समय हम को दिया गया। लेकिन उस समय को दूसरे दूसरे तरीकों से युटिलाइज किया गया। हमें कब समय मिलेगा यह बताया जाय ?

MATTERS UNDER RULE 377

(i) THREAT OF RETRENCHMENT IN BEAS SUTLEJ PROJECT.

MR. SPEAKER: Now, there are ten statements to be made under Rule 377. Is it the pleasure of the House that these statements be made today?

SOME HON. MEMBERS: Yes.

SHRI DINEN BHATTACHARYA (Serampore): Sir, I gave this notice long back. I have got the information from the Beas Project employees that a large number of junior engineers are going to be retrenched in the coming month of February when the project will be almost complete. These junior engineers were taken on *ad hoc* basis. They have met the Minister concerned but they have not received any reply as yet to their demand made. Their demand is that when the project is completed and the authorities will recruit new engineers why not the old experienced engineers be kept in that service so that these people who have acquired experience during the project work may get a chance to stay there.

Sir, in case new recruitment takes place the new engineers will take time to learn whereas these people are already trained. So, these engineers numbering about 1400 may be kept in that Beas project for the maintenance work for which they are contemplating new recruitment to be made from Himachal Pradesh, Rajasthan and Punjab. My humble request to you and the government is that their services may be retained so that they may not have to face retrenchment.